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IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1411/(ND)/2018

IN THE MATTER OF:

M/s AS Technosoft Pvt. Ltd.

.....PETITIONER

vs

M/s Indianroots Shopping Ltd.

.... RESPONDENT

SECTION

Under Section 9 IBC, 2016

Order delivered on 08.07.2019

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner/Applicant

:

For the RP

: Rishi Kumar, CA Ashok Kumar, CA D.V. Gupta,

For the Corporate Debtor

: Virender Ganda, Sr. Adv., Pawan, Anuj, Vishal, Adv.

ORDER

CA No. 373/C-III/ND/2019

Pursuant to the directions on 11.06.2019, Learned counsel for the RP represents that the same has been duly complied with and that an affidavit of service has also been filed before this Tribunal on 18.06.2019. Perusal of the tracking report as enclosed along with the affidavit and taking into consideration the dispatch proof and correlating with it, it is seen that all the respondents namely, No. 1 to 6 has been duly served. However none of these respondents are present today. In the circumstances an opportunity is given to these respondents to file reply if any to this application as made by learned counsel for the RP within 10 days from today failing which this Tribunal will be constrained to consider that respondents do not have any objection in relation to the application as filed against them. Call this application on 22.07.2019.

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CA No. 351/C-III/ND/2019

Learned Senior Counsel appearing for the applicant in this application seeking for some more time to file rejoinder to the reply as filed by the RP. Taking into consideration the said representation let rejoinder be filed within 10 days from today. Post this application on 22.07.2019.

-Sd-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Varinder Kumar

-Sd-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)